

Dayal Commission on Communal Disturbances in Kashmir

5384. SHRI RABI RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether his attention has been drawn to the findings of the Dayal Commission that was asked to inquire into the Communal disturbances in Kashmir State in 1967;

(b) if so, whether he is aware of the fact that the Commission has blamed the Government for lapses at the highest level; and

(c) the action taken by Government on the findings of the Commission so as to prevent the recurrence of such incidents in future in the State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):

(a) to (c). The report of the Dayal Commission was submitted to the Government of Jammu and Kashmir who had appointed the Commission of Inquiry to enquire into the disturbances in that State. Facts regarding the report are being ascertained from the State Government.

Translation of Books of Higher Studies in Different Indian Languages

5385. SHRI RABI RAY: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether it is a fact that Government have reviewed the work done in different States in so far as the utilization of the rupees one crore grant given to different States for translation of books of higher studies in different Indian languages is concerned; and

(b) if so, the details of the performance of different States in this direction?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) and (b). The Centrally-sponsored scheme for the production of literature in Indian languages as media of instruction at the University stage, under which the Government of India have agreed to give assistance upto Rs. one crore to each of the State Governments over a period of six years, was initiated from 1968-69. In this connection the Government circulated guidelines to the State Governments, requiring them to set up autonomous boards/departmental agencies for undertaking the programmes for book production and to prepare a detailed outline of their schemes. On the basis of schemes formulated by the State Governments in accordance with the guidelines, the grants amounting to Rs. 34,47,828 were released during 1968-69 to the State Governments of Rajasthan, Bihar, Madhya Pradesh, Andhra Pradesh, Haryana, Uttar Pradesh, Madras, Mysore, Kerala, West Bengal, Assam and Maharashtra.

According to the information received so far, 15 State Governments have set up the boards as indicated in the statement laid on the Table of the House and a statement giving a list of books published or undertaken for publication under this programme by different States is also laid on the Table of the House. [Placed in Library. See No. LT-1912/69].

Easy System of Teaching Languages

5386. SHRI D. C. SHARMA: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether any efforts have been made to examine the need to have easy system of teaching languages in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor and the steps envisaged to be taken in this direction?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) Yes, Sir. A Conference on the Methodology of Teaching Indian Languages as Second Languages in Secondary Schools was held in New Delhi from 11th to 13th November, 1968. Recently on 17th July, 1969, the Government of India established a Central Institute of Indian Languages for the development of Indian languages. One of the Institute's functions will be to undertake formulation of techniques for simplifying the teaching of languages, reducing the time element involved in learning different languages and preparing basic vocabularies for the various languages.

(b) and (c). The recommendations of the Conference on the Methodology of Teaching Indian Languages relate to the development of suitable courses, training of teachers, preparation of adequate materials required for the courses and research in the context of objectives spelt out in teaching languages as second languages at the school level. Further action on these recommendations is being taken in consultation with the State Governments, Kendriya Hindi Shikshana Mandala, Agra, Central Institute of English, Hyderabad and the State Institutes of Languages. The Ministry has forwarded the relevant recommendations to these organisations for formulating concrete proposals for developing programmes of action

Setting up of a Hotel at Badrinath

5387. SHRI D. C. SHARMA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is proposed to set up a hotel at Badrinath to attract foreign tourists;

(b) if so, the details thereof; and

(c) whether the Uttar Pradesh Government has sought any help in this regard?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (c). The State Government of Uttar Pradesh has plans to set up a modest 40 bed hotel at Badrinath to cater to the needs of pilgrims to this area. Funds for this are to be provided by the Government of India as a part of the border road area development scheme.

Charges against Shankaracharya of Puri

5388. SHRI BHOGENDRA JHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Brahmachari Santi Prakash, former Secretary to the Shankaracharya of Puri has levelled grave charges against Shri Chandra Shekhar Sastri, the present Shankaracharya of Puri;

(b) if so, the main points of the charges levelled and Government's reaction thereto;

(c) whether the Endowment Commissioner has made an audit and enquiry into the accounts of the Puri Math and, if so, with what results; and

(d) whether it is also a fact that funds collected by the present Shankaracharya during his tours are deposited in Banks in Delhi, Bombay, Nagpur, Allahabad and other places and not brought to the Math?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (d). The required information is being collected from the Government of Orissa who are concerned with the subject matter in view of the entry at Srl. No. 28 in the Concurrent List in the Seventh Schedule to the Constitution. On receipt of the information it will be laid on the Table of the House.